

No.HHC/RG/C-19/2020-27
Dated Shimla, the 9th February, 2021.

NOTIFICATION

Considering the constant decline in COVID-19 positive cases in the State and in supersession of all previous notifications/office orders regarding working of the Subordinate Courts, it is hereby ordered that all the Subordinate Courts in the State of Himachal Pradesh shall start regular functioning from 15.2.2021, as per the practice and procedure. The District and Sessions Judge(s) of the concerned Civil and Sessions Division(s) shall ensure that all the guidelines/instructions regarding COVID-19, issued by the Central/State Government and the High Court from time to time be observed.

BY ORDER OF THE HIGH COURT


(Virender Singh)
Registrar General

Endst. No.HHC/RG/C-19/2020-

Dated:-09.02.2021.

Copy forwarded to all concerned.


Registrar General